

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(8)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/32/IB/2017
PETITION NUMBER : CP/508/ (IB)/CB/2017
NAME OF THE APPLICANT : ENNORE COKE LIMITED
UNDER SECTION : 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. Senior Standing Counsel
Mr. Narayanaswamy
for CIT (RAVI RESIDUARY)

J. Narayanaswamy
for III Respondent

J. Narayanaswamy
FOR Ravi

2. Vishnu Mohan

Counsel for RP

V. Mohan

ORDER

Counsel for RP present. Counsel for the Chief Commissioner, Income Tax Department, Chennai present and prayed for time for completion of the assessment in relation to the item Nos.3 and 5 that pertains to the TDS receivable from the Income Tax Department, as has been claimed by the Corporate Debtor. The Counsel for the Chief Commissioner, Income Tax Department, Chennai is directed to instruct his client to complete the assessment within one month and submit the report to this Bench. Counsel for the RP is directed to issue fresh notice to the concerned assessing officers in relation to the item Nos.1,2,4 and 6 and file an affidavit within a week's time. The statutory authorities shall file the representation within two weeks' time after receiving the notice, otherwise it shall be presumed that they have no representation to make. Put up on **07.03.2018 at 10.30 A.M.**


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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